

O.A. No. 32 of 2007

Order dated: 22.07.2008

CORAM:

Hon'ble Mr. Justice K. Thankappan, Member(J)
Hon'ble Mr. C.R.Mohapatra, Member (A)

None for the applicant. Heard Ms. S.L.Pattnaik,
Ld. Counsel for the Respondents.

The grievance of the applicant has already been redressed by the Railway Board by issuing Order No. CCM/62/Pt.I/CAT/32 of 2007/CTC dated 26.06.2007 and Order No. C/SBP/HKG/TIA/Debit/07 dated 07.08.2007. By the above orders the debit amount accrued in the name of the applicant has been withdrawn and the amount already deducted has also been ordered to be refunded.

Hence, the O.A. has become infructuous, which is, accordingly dismissed.

MEMBER (A)

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MEMBER(J)